

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH**

I.A No. 142/2017  
IN  
Co.P No. (IB)/53/BB/2017

**IN THE MATTER OF  
SECTION 11 OF THE NCLT RULES, 2016 AND 420(2) OF THE  
COMPANIES ACT, 2013**

**BETWEEN:  
PON PURE CHEMICAL INDIA PVT.LTD. - OPERATIONAL CREDITOR  
AND:  
CAMSON BIO TECHNOLOGIES LTD. - CORPORATE DEBTOR**

Order delivered on: 13<sup>th</sup> October 2017

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)  
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

For the Petitioner (s): 1) Mr. Shashi Keerthi, Advocate.  
2) Mr. P. Srinatha, Advocate

**O R D E R**

This Interlocutory Application is filed on behalf of the Corporate Debtor under Rule 11 of NCLT Rules read with 420(2) of the Companies Act, 2013 praying the Tribunal to recall the order dated 20<sup>th</sup> September 2017.

Affidavit is filed in support of the Applicant. The Managing Director of the Corporate Debtor Company filed Affidavit alleging that, the case was posted on 20/09/2017 for filing objection and also for naming IRP. His Counsel could not reach the Tribunal as he was held up in traffic jam. Therefore, he was treated as absent. He prayed to recall the said order of absent.

Counsel for Operational Creditor reported no objection. Hence petition is allowed. Order dated 20/09/2017 in so far as treating the Applicant Corporate Debtor as absent is alone recalled. Petition is accordingly allowed, at no cost.

  
(ASHOK KUMAR MISHRA)  
MEMBER, TECHNICAL

  
(RATAKONDA MURALI)  
MEMBER, JUDICIAL

13.10.17